

Title: Introduction of the Central Road Fund Bill, 2000.

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) B.C. KHANDURI):
Sir, I beg to move for leave to introduce a Bill to give statutory status to the existing Central Road Fund governed by the Resolution of Parliament passed in 1988, for development and maintenance of national highways and improvement of safety at railway crossings, and for these purposes to levy and collect by way of cess, a duty of excise and duty of customs on motor spirit commonly known as petrol, high speed diesel oil and for other matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to give statutory status to the existing Central Road Fund governed by the Resolution of Parliament passed in 1988, for development and maintenance of national highways and improvement of safety at railway crossings, and for these purposes to levy and collect by way of cess, a duty of excise and duty of customs on motor spirit commonly known as petrol, high speed diesel oil and for other matters connected therewith. "

The motion was adopted.

MAJ. GEN. (RETD.) B.C. KHANDURI: I introduce the Bill.

STATEMENT RE :CENTRAL ROAD FUND

ORDINANCE – LAID

MAJ. GEN. (RETD.) B.C. KHANDURI: I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Central Road Fund Ordinance, 2000.

(Placed in Library. See No. LT 2439/2000)
